

FORM A**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF RMOL ENGINEERING AND
OFFSHORE LIMITED (FORMERLY KNOWN AS RELIANCE MARINE AND
OFFSHORE LIMITED)**

RELEVANT PARTICULARS		
1.	Name of corporate debtor	RMOL ENGINEERING AND OFFSHORE LIMITED (FORMERLY KNOWN AS RELIANCE MARINE AND OFFSHORE LIMITED)
2.	Date of incorporation of corporate debtor	04/06/2012
3.	Authority under which corporate debtor is incorporated / registered	RoC, Ahmedabad
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U35100GJ2012PLC070568
5.	Address of the registered office and principal office (if any) of corporate debtor	Survey No. 658, Village Rampara- II, TalukaRajula, Amreli District, PIN 365560 Gujarat and Village Lunsapur, TalukaJafrabad, Amreli District, PIN 365540 Gujarat
6.	Insolvency commencement date in respect of corporate debtor	21.08.2019
7.	Estimated date of closure of insolvency resolution process	16.02.2020
8.	Name and registration number of the insolvency professional acting as interim resolution professional	S. Gopalakrishnan Reg. No. : IBBI / IPA - 002 / IP - N00151 / 2017-18 / 10398
9.	Address and e-mail of the interim resolution professional, as registered with the Board	R - 2 / 202, Moraj Riverside Park, Takka, Panvel - 410 206. RaigadZilla, Maharashtra. e-mail : gopi63.ip@gmail.com
10.	Address and e-mail to be used for correspondence with the resolution professional	S. Gopalakrishnan, KANCHANSOBHA DEBT RESOLUTION ADVISORS LLP 1507-B Wing, One BKC, Plot No. C-66, G Block, BandraKurla Complex, Bandra East, Mumbai 400 051



		e-mail : rmol@kanchansobha.com
11.	Last date for submission of claims	15.09.2019
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	NIL
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	NIL
14.	(a) Relevant Forms and	https://www.ibbi.gov.in/home/downloads
	(b) Details of authorized representatives are available at:	NIL

* The Order dated 21.08.2019 was downloaded by the IRP from NCLT website on 31.08.2019

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of Corporate Insolvency Resolution Process of M/s. **RMOL ENGINEERING AND OFFSHORE LIMITED (FORMERLY KNOWN AS RELIANCE MARINE AND OFFSHORE LIMITED)** on 21.08.2019.

The creditors of **RMOL ENGINEERING AND OFFSHORE LIMITED (FORMERLY KNOWN AS RELIANCE MARINE AND OFFSHORE LIMITED)** are hereby called upon to submit their claims with proof on or before 15.09.2019 to the Interim Resolution Professional at the address mentioned against entry No. 10.

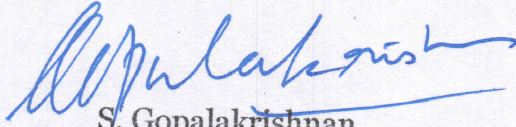
The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate under a Real Estate Project under Sec. 5 (8) (f) of the Insolvency and Bankruptcy Code, 2016] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Place: Mumbai

Date: 02.09.2019


S. Gopalakrishnan
Interim Resolution Professional of
M/s. RMOL Engineering And Offshore
Limited (Formerly Known As Reliance
Marine and Offshore Limited)



* The submission of proof of claims should be made in accordance with Chapter IV of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016 (CIRP Regulations). The proof of claims should be submitted by way of the following specified forms in the CIRP Regulations:

Form B – for claims by Operational Creditors

Form C – for claims by Financial Creditors

Form D – for claims by Workmen and Employees

Form E – for claims by Authorised Representative of Workmen and Employees

Form F - for claims by Creditors other than Financial Creditors and Operational Creditors.

In order to get a copy of the form, you may download from the abovementioned website <https://ibbi.gov.in/home/downloads> and the CIRP Regulations.

